- (c) whether it is also a fact that due to delay in granting approval, many coal projects are pending for commencement; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (d) A number of Coal projects of the public as well as private sector are being scrutinized and processed at various levels including the Ministry of Environment and Forests, DGMS, various agencies at the State Government level and also in the different Company Boards. Getting the projects approved at appropriate levels for commencement of production after getting all the necessary clearances is a continuous process.

Export of coal

2800. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

- (a) whether Government has exported coal to various countries during the last three years;
- (b) if so, the reasons therefor and the quantity of coal exported during the said period, year-wise and country-wise; and
 - (c) the steps taken to improve production and export of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Coal India Ltd. (CIL) has been exporting a nominal quantity of coal over past few years only to one neighboring country *i.e.* Nepal based on request received from Government of Nepal. Year-wise quantity of coal exported to Nepal is as under:—

Year	Quantity of coal exported
	(in lac tonnes)
2007-08	0.10
2008-09	0.17
2009-10	0.07

(c) While a series of steps including allotment of 208 coal blocks to private/public companies to add new capacity in the coal sector have been initiated by the Government, however, due to excess domestic demand, the exports of coal from the country can not be increased.

Human restriction to coal areas

†2801. SHRI RAM JETHMALANI: SHRI RAVI SHANKAR PRASAD:

Will the Minister of COAL be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether it is a fact that blocks out of bounds for human have been identified in country's coal sector;
 - (b) if so, the extent of these areas, State-wise;
 - (c) the total estimated reserves of coal in these areas; and
 - (d) the reasons for human restrictions on entrance in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) No such block which is out of bound for humans has been identified in the coal sector.

(b) to (d) Does not arise in view of reply to part (a) above.

Decision on captive coal mines

†2802. SHRI RAVI SHANKAR PRASAD: SHRI RAM JETHMALANI:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that a decision on captive mining firms has been taken and according to it they would be required to spend five per cent of their profits on local development;
 - (b) if so, the time since when the decision is in force;
 - (c) whether any guidelines for development have been issued; and
- (d) if so, the details of the guidelines and whether this decision would apply to all coal companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) No, Sir.

- (b) Does not arise in view of reply given at (a) above.
- (c) No, Sir.
- (d) Does not arise in view of reply given at (c) above.

Shortfall in coal production

2803. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that as per the latest estimates, the short fall of coal to steel, cement and power sectors would go upto 83.33 MT. from earlier estimation of 51 MT. at the end of the Eleventh Five Year Plan; and
- (b) to what extent the International Coal Ventures Ltd. helps in reducing the gap to the extent possible?

[†]Original notice of the question was received in Hindi.